

162/015  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

R.A.No.49/2000 in  
O.A.No.497/1994

Dated the 11<sup>th</sup> January 2001

CORAM: HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE SHRI GOVINDAN S.TAMPI, MEMBER (A)

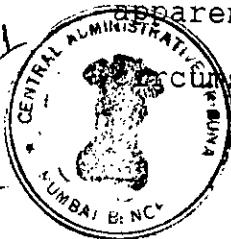
Union of India & Ors. .... Respondents  
(By Advocate Shri Suresh Kumar) in the O.A.  
vs.

Shri R.G.Pagare & Ors. .... Applicants  
in the O.A.

O R D E R

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN:

The respondents in the O.A. have filed the Review Application have sought a review of the order dated 21.7.2000. We have carefully gone through the Review Application, the order sought to be reviewed and the pleadings in the case. The sole ground on which the review is sought is that "the finding of the Hon'ble Tribunal to the extent that the cadre of Station Master and Yard Master are distinct and separate are not based on any material on record and is perverse and is required to be corrected, as well as in practice this is not followed..... ". It therefore is evident that the respondents/Review Applicants are in this Review Application challenging the merits of the decision. We are of the view that can be done only in an appeal and not in a review application. There is no error apparent on the face of record nor is there any facts or circumstance which justify or call for a review of the



.2.

order. The remedy of the Respondents/Review Applicants if they are of the view that the finding is perverse and the order is wrong, is to file an appeal against the order before the appellate forum. The review Application is therefore rejected. *In Circulation.*

MEMO

Certified True Copy

Date 11/1/2001

*Bonny*  
Section Officer  
Central Adm. Tribunal  
Bombay Bench.  
AC  
N  
3101

CAT/MUM/JUDL/O.A. 497/94/ 883 to 885

dated 5/2/01

copy to:

1 Sh. G.K. Masand, Adv. for the applicant

2 Sh. S.C. Dhawan, Adv. for the respondents

3 Sh. Suresh Kumar, Adv. for the respondents

*S.O.*

Despatched on 5/2/01

*DESPATCHER*